SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24236/2025

[Arising out of impugned judgment and order dated 20-06-2024 in WP No. 2053/2020 passed by the High Court of Judicature at Bombay at Nagpur]

VIDARBHA HOCKEY ASSOCIATION & ORS.

Petitioner(s)

VERSUS

HOCKEY INDIA & ORS.

Respondent(s)

(IA No. 129246/2025 - CONDONATION OF DELAY IN FILING, IA No. 129248/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 129247/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date: 26-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s): Mr. Akshay Mann, Adv.

Mr. P. Venkatraju, Adv.

Mr. Sravan Kumar Karanam, AOR

Ms. M. Harshini, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

ORDER

- After arguing for sometime, learned counsel for the petitioners seeks and is permitted to withdraw the Special Leave Petition.
- The Special Leave Petition stands dismissed, as withdrawn.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR